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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

Registration O.A. No. 1169 of 1987

Shri S.K. Bhattacharya and others ... Applicants.

Versus

Union of India
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. S.R. Adige, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicants were initially appointed as Overseers (Civil/Mechanical) in Farkka Barrage Project. Subsequently, in the years 1975 and 1976 they came on deputation at Salal Hydro Electric Project which is managed by the National Hydro Electric Power Corporation said to be an instrumentality of the State, and since last 8 years they were not absorbed in the department where they came on deputation and a dispute between their parent department and the department where they came on deputation was going on and ultimately they were absorbed in the department where they came on deputation on 30.6.1988.

2. The only grievance of the applicants is that before their absorption to the department, they are entitled to all the consequential benefits to their parent department. In alternative they have prayed that the respondents may be directed to repatriate the applicants back to their parent department with all consequential benefits like

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seniority, promotions etc. Vide letter dated 20.11.1988 issued by the Ministry of Water Resources, Government of India, which is produced before us indicates that this matter could not be seriously taken into consideration due ~~due~~ to the pendency of this case before the Tribunal. Now the case is stopped, and it is for their parent department to consider all the benefits which were admissible to the applicants before their absorption and we hope that this consideration will be done within ~~at~~ a period 3 months from the date of receipt of the certified copy of this judgment by the respondents taking into consideration the claim of the applicants. The respondents shall assign reasons for acceptance or rejection of the claim of the applicants like pay fixation, promotion and other retiral benefits. The application is disposed of with the above terms. No order as to the Costs.

Member(A)
Member(A)

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Vice-Chairman

Dated: 18.3.1993

(n.u.)